

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 3 SEP 1993

APPLICATION NO(s).

104.

193.

Applicant(s)

Respondent(s)

B.S. Sri Kautha.

CPO, S.Rly Madras

1. B.S. Sri Kautha, NO. 1346. Vinoba Road
Shivasamudram, Mysore.

2. The Chief Personnel Officer,
Southern Railway, Madras.

3. The General Manager, Southern Railway
Park Town, Madras.

4. The Divisional Railway Manager,
Personnel Branch, Mysore.

5. Sri. S. Rangarajulu, No. 3 Adyar Road
No. 36, Vegetable, Shantala Park,
Shankarpuram, Bangalore.

6. Sri. N.S. Basod, Advocate, 242, V.Mall
Road, Fraundli Neer, Bangalore.

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY/INTERIM ORDER~~ passed by this Tribunal in the above said
application(s) on ----- 18.8.93

On
Ole Issued

R. K. S.
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.
3/9/93

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 18TH OF AUGUST, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice-Chairman

APPLICATION NO.104/93

Shri B.S. Srivakantha,
No.1346, Vinoba Road,
Shivarampet,
Mysore

Applicant

(Shri H.S. Jois - Advocate)

v.

1. The Chief Personnel Officer,
Southern Railway,
Madras

2. The General Manager,
Southern Railway,
Park Town,
Madras

3. The Divisional Railway Manager,
Personnel Branch,
Mysore

Respondents

(Shri N.S. Prasad - Advocate)

This application has come up today
before this Tribunal for orders. Hon'ble
Justice Mr.P.K. Shyamsundar, Vice Chairman made
the following:

ORDER

Having heard Shri N.S. Prasad, learned
Standing Counsel for the respondents Railways,
it seems to me that the Department has taken
a hard line in deciding the prayer of the applicant
for compassionate appointment following the death
of his father. The only thing held against the



applicant is that his claim is belated. The applicant sponsored himself for appointment one year after attaining majority. Therefore, it seems to me that the small gap of one year has stood in the way of the applicant but that should not have been held against him for consideration of his prayer for appointment on compassionate grounds. But that again is a matter for the Department. Under the circumstances, I direct the Department and in particular the Railway Board to take a second look at this matter and proceed to take a decision *de novo* without reference to the previous order. This application stands disposed off as aforesaid with no order as to costs. A copy of this order be sent directly to the Railway Board for further consideration. The Railway Board will dispose off the matter within four months from the date of receipt of a copy of this order.



USA

TRUE COPY

N. Ollie

3/9/83

VICE CHAIRMAN

Sd/-

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL MEMBER
BANGALORE